

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 513 of 2019**

**IN THE MATTER OF:**

**M/s. Bannari Amman Spinning Mills Ltd.**

**...Appellant**

**Versus**

**M/s. My Choice Knit & Apparels Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Mudit Sharma and Ms. Nandini Sharma,  
Advocates**

**For Respondent :**       **Mr. Shivam Narang, Advocate**

**ORDER**

**16.08.2019**       By way of last chance, learned counsel for the Respondent is given a week's time to file reply-affidavit. Rejoinder, if any, be filed by the Appellant within 5 days thereof.

Post the case 'for orders' on **3<sup>rd</sup> September, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk